

SLP(C)No. 1924 OF 2000

ITEM No.201

Court No. 8

SECTION XV  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.1924/2000

(From the judgement and order dated 15/12/1999 in LPA 222/99  
of The HIGH COURT OF MADRAS)

M/S. BHARAGATH ENGG.

Petitioner (s)

VERSUS

R. RANGANAYAKI & ANR.

Respondent (s)

(With prayer for interim relief & office report)  
( With Appln(s). for impleadment as respondent)  
( For Final Disposal )

Date : 31/08/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI  
HON'BLE MR. JUSTICE S.N. PHUKAN

For Petitioner (s) M/s KV Viswanathan,AK Sinha,Advs.  
Mr. K.V. Venkataraman,Adv.

For Respondent (s) Mr. K.B. Sounder Rajan,Adv.

Mr. V.J. Francis,Adv.  
M/s PI Jose,A.Radhakrishnan,  
Jenis V.Francis,Advs.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J.....J  
.SP2

Application for impleadment is ordered.  
Issue notice.

Mr.KBS Rajan, learned counsel accepts notice for the  
respondents. List for final disposal in the second week  
of December, 2001. Counter affidavit may be filed in the  
meanwhile.

.SP1

[Naresh Kumar]  
Court Master

[Kanwal Singh]  
Court Master